

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.200/97

dt.3-11-97

J.L. Baby Rao

: Applicant

and

1. Area Manager(Central)
Deptt. of Telecom
Suryalok Complex
Hyderabad

2. General Manager
Hyderabad Telecom Dist.
Hyderabad

3. Director General (Telecom)
Sanchar Bhavan
New Delhi

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

OA.200/97

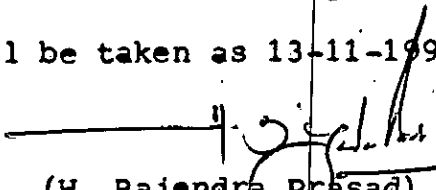
dt.3-11-97

Order

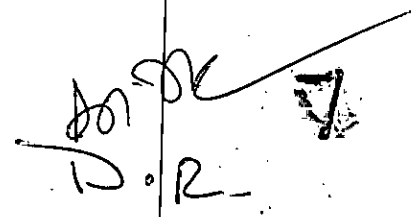
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

Heard Mr. S. Ramakrishna Rao for the applicant and
Mr. V. Rajeswara Rao for the respondents.

1. The facts and circumstances are
identical to those in OA.216/97, the orders passed in the
latter case on 15-10-1997 shall be carried out and imple-
mented in respect of the present applicant as well. No
further orders are necessary in view of the fact that
certain directions had already been given in OA.1177/96 on
1-11-1996. The respondents shall examine the case of the
applicant for conferring temporary status and subsequent
regularisation in accordance with law. While doing so,
his date of entry in service shall be taken as 13-11-1992.
2. Thus the OA is disposed of.


(H. Rajendra Prasad)
Member(Admn)

Date November 3, 97
Dictated in Open Court



sk

OA.200/97

Copy to:-

1. Area Manager (Central), Deptt. of Telecom Suryalok Complex, Hyderabad.
2. The General manager, Hyderabad Telecom Dist. Hyderabad.
3. The Director General (Telecom), Sanchar Bhavan, New Delhi.
4. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V. Rajeswara Rao, Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One copy duplicate.

srr

18/11/97

I. Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 3-11-97

ORDER/JUDGMENT.

M.A./RA./C-A.No.

in

O.A.No. 200 / 97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No. order as to costs.

केन्द्रीय प्रशासनिक न्यायालय Central Administrative Tribunal
वैद्युत/DESPATCH
17 NOV 1997
हैदराबाद बेंच HYDERABAD BENCH